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15/2/92

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2511/91

(13)

~~16~~

Shri O.P.Sharma

.. Applicant

Vs.

Dt: 10.02.93

O.O.I.

.. Respondents

Present: None for the applicant and Shri D.P.  
Malhotra for the Respondents.

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The case before us was dismissed in default on 27.11.92  
for non-appearance of the applicant and subsequently  
restored on 18.12.92. When the case was taken up  
for today, neither the applicant nor his counsel  
appeared before us. The case is barred by limitation.  
The representation of the applicant dated 25.4.90 has  
been rejected by the Respondents on 29.7.1991. The Ld.  
counsel for the Respondents argues that the cause of  
action arose when the case is barred by time. Therefore  
this case is not maintainable on the grounds of time-bar.  
We therefore dismiss the case for default with no order  
for costs.

MSM  
(C.J. Roy)  
Member (J)  
10/2/93

S.M./10.2.93  
(S.P. Mukerji)  
Vice Chairman  
10/2/93